

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

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original Application No. 1357 of 2003.

this the 13th day of December, 2004.

HON'BLE MR. S.C. CHAUBE, MEMBER(A)

Naresh Pal Singh, aged about 44 years, S/o Sri Jaivir Pal Singh, working as Khalasi (Ticket No. 0587978.4) under Senior Electrical Engineer, North Central Railway Workshop, Jhansi.

Applicant.

By Advocate : Sri R.K. Nigam.

Versus.

1. union of India through General Manager, North Central Railway, Allahabad.
2. General Manager (Railway Electrification), Allahabad.
3. Chief Project Manager, Railway Electrification, Ambala.
4. Divisional Railway Manager, North Central Railway, Jhansi.
5. Senior Divisional Electrical Engineer (TRS), North Central Railway, A.C. Loco Shed, Jhansi.

Respondents.

By Advocate : Sri S.K. Anwar.

ORDER

The applicant who is I.T.I. Diploma holder (Fitter) has entered in Railway service as casual labour (Khalasi) in Railway Electrification, Mathura Jn. His paper lien was declared and fixed vide order dated 11.1.2002 in the Electrical (TRS) department of Jhansi Division. He continued working in Railway Electrification organisation, but no seniority list was issued, As a result the position of the seniority of the applicant remained uncertain. It is stated that on 15/16.11.1994 the applicant attended

*Signature*

the screening in the office of the respondent no.4. According to the applicant, thereafter a panel was drawn in which the name of the applicant figured at sl. no. 64. However, in spite of screening in which the applicant succeeded and in spite of his absorption, his seniority list was not published as informed vide letter dated 11.4.2003.

2. The applicant has further contended that several promotions have been made under the 25% quota fixed for I.T.I. Diploma holder, working in class IV Group 'D' cadre from class IV to class III Group 'C' cadre. This was on account of administrative failure on the part of the Sr. Divisional Electrical Engineer (TRS), Jhansi as well as the Chief project Manager/Railway Electrification, Ambala. This administrative failure on the part of the authorities concerned has resulted in serious loss to the applicant in terms of status, seniority and promotion and his whole service career has adversely been affected. Therefore, the applicant has sought retrospective promotion alongwith all consequential benefits from the date his junior counterparts have been promoted as Skilled Artisans against 25% quota.

3. In the interest of justice, the applicant shall file a detailed representation within a period of 15 days from the date of communication of this order before the competent authority, who shall consider and dispose of the representation of the applicant within the stipulated period. The competent authority is, therefore, directed to consider and dispose of the representation of the applicant within a period of three months from the date of receipt of such representation, by passing a reasoned and speaking order under intimation to the applicant.

*Shank*

4. With the aforesaid directions, the O.A. stands disposed of with no order as to costs.

*S. Shank*  
MEMBER (A)

GIRISH/-